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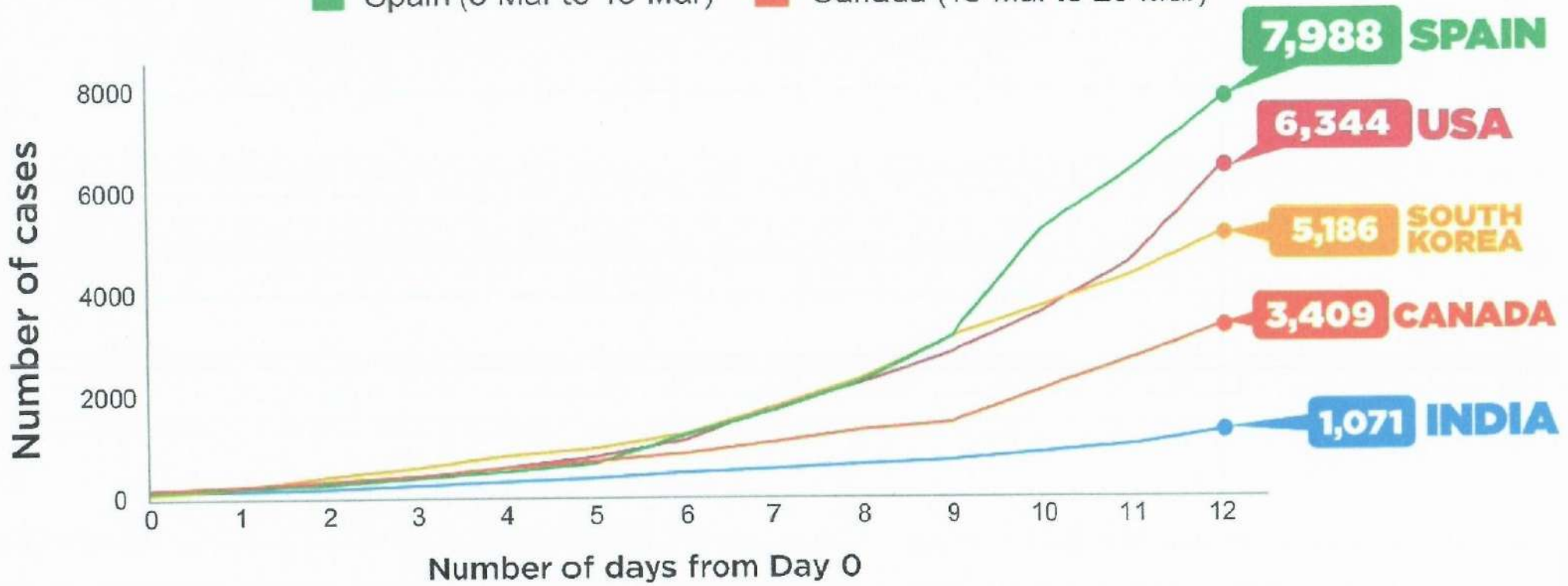
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RATE OF GROWTH AFTER SIMILAR NUMBER OF CASES

■ India (17 Mar to 29 Mar)
 ■ USA (5 Mar to 17 Mar)
 ■ South Korea (20 Feb to 3 Mar)
■ Spain (3 Mar to 15 Mar)
 ■ Canada (13 Mar to 25 Mar)



BENCHMARK DAY 0 IS WHEN COUNTRIES WERE AT SIMILAR (100+) CASES

LATEST DATA AS ON END 29TH MARCH	SPAIN	USA	SOUTH KOREA	CANADA
	80,110	1,42,047	9,583	6,320

Finance Minister announces Rs 1.70 Lakh Crore relief package under Pradhan Mantri Garib Kalyan Yojana for the poor to help them fight the battle against Corona Virus

- Insurance cover of Rs 50 Lakh per health worker fighting COVID-19 to be provided under Insurance Scheme
- 80 crore poor people will to get 5 kg wheat or rice and 1 kg of preferred pulses for free every month for the next three months
- 20 crore women Jan Dhan account holders to get Rs 500 per month for next three months
- Increase in MNREGA wage to Rs 202 a day from Rs 182 to benefit 13.62 crore families
- An ex-gratia of Rs 1,000 to 3 crore poor senior citizen, poor widows and poor disabled
- Government to front-load Rs 2,000 paid to farmers in first week of April under existing PM Kisan Yojana to benefit 8.7 crore farmers
- Central Government has given orders to State Governments to use Building and Construction Workers Welfare Fund to provide relief to Construction Workers

New Delhi, 26th March 2020

The Union Finance & Corporate Affairs Minister Smt. Nirmala Sitharaman today announced Rs 1.70 Lakh Crore relief package under Pradhan Mantri Garib Kalyan Yojana for the poor to help them fight the battle against Corona Virus. While addressing the press conference here today, Smt. Sitharaman said "Today's measures are intended at reaching out to the poorest of the poor, with food and money in hands, so that they do not face difficulties in buying essential supplies and meeting essential needs."

The Minister of State for Finance & Corporate Affairs Shri Anurag Singh Thakur was also present besides Shri Atanu Chakraborty, Secretary, Department of Economic Affairs and Shri Debashish Panda, Secretary, Department of Financial Services. Following are the components of the Pradhan Mantri Garib Kalyan Package: —

PRADHAN MANTRI GARIB KALYAN PACKAGE

I. Insurance scheme for health workers fighting COVID-19 in Government Hospitals and Health Care Centres

- Safai karamcharis, ward-boys, nurses, ASHA workers, paramedics, technicians, doctors and specialists and other health workers would be covered by a Special insurance Scheme.
- Any health professional, who while treating Covid-19 patients, meet with some accident, then he/she would be compensated with an amount of Rs 50 lakh under the scheme.

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- All government health centres, wellness centres and hospitals of Centre as well as States would be covered under this scheme approximately 22 lakh health workers would be provided insurance cover to fight this pandemic.

II. PM Garib Kalyan Ann (अन्न) Yojana

- Government of India would not allow anybody, especially any poor family, to suffer on account of non-availability of foodgrains due to disruption in the next three months.
- 80 crore individuals, i.e, roughly two-thirds of India's population would be covered under this scheme.
- Each one of them would be provided double of their current entitlement over next three months.
- This additionality would be free of cost.

Pulses:

- To ensure adequate availability of protein to all the above mentioned individuals, 1 kg per family, would be provided pulses according to regional preferences for next three months.
- These pulses would be provided free of cost by the Government of India.

III. Under Pradhan Mantri Garib Kalyan Yojana,

Benefit to farmers:

- The first instalment of Rs 2,000 due in 2020-21 will be front-loaded and paid in April 2020 itself under the PM KISAN Yojana.
- It would cover 8.7 crore farmers

IV. Cash transfers Under PM Garib Kalyan Yojana:

Help to Poor:

- A total of 20.40 crores PMJDY women account-holders would be given an ex-gratia of Rs 500 per month for next three months.

Gas cylinders:

- Under PM Garib Kalyan Yojana, gas cylinders, free of cost, would be provided to 8 crore poor families for the next three months.

Help to low wage earners in organized sectors:

- Wage-earners below Rs 15,000 per month in businesses having less than 100 workers are at risk of losing their employment.
- Under this package, government proposes to pay 24 percent of their monthly wages into their PF accounts for next three months.
- This would prevent disruption in their employment.

Support for senior citizens (above 60 years), widows and Divyang:

- There are around 3 crore aged widows and people in Divyang category who are vulnerable due to economic disruption caused by COVID-19.
- Government will give them Rs 1,000 to tide over difficulties during next three months.

MNREGA

- Under PM Garib Kalyan Yojana, MNREGA wages would be increased by Rs 20 with effect from 1 April, 2020. Wage increase under MNREGA will provide an additional Rs 2,000 benefit annually to a worker.
- This will benefit approximately 13.62 crore families.

V. Self-Help groups:

- Women organised through 63 lakhs Self Help Groups (SHGs) support 6.85 crore households.
- a) Limit of collateral free lending would be increased from Rs 10 to Rs 20 lakhs.

VI. Other components of PM Garib Kalyan package

Organised sector:

- Employees' Provident Fund Regulations will be amended to include Pandemic as the reason to allow non-refundable advance of 75 percent of the amount or three months of the wages, whichever is lower, from their accounts.
- Families of four crore workers registered under EPF can take benefit of this window.

Building and Other Construction Workers Welfare Fund:

- Welfare Fund for Building and Other Constructions Workers has been created under a Central Government Act.
- There are around 3.5 Crore registered workers in the Fund.
- State Governments will be given directions to utilise this fund to provide assistance and support to these workers to protect them against economic disruptions.

District Mineral Fund

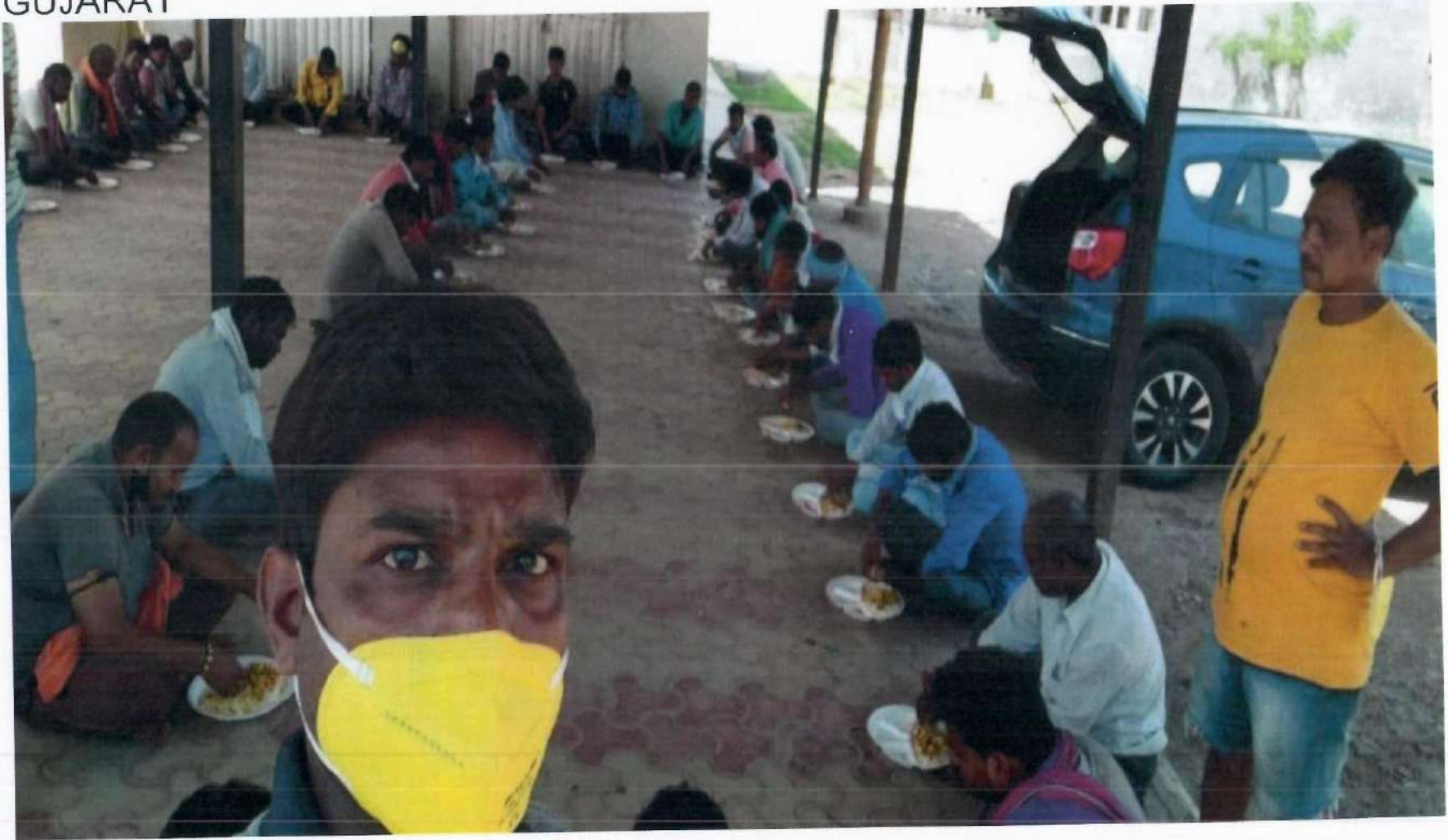
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- The State Government will be asked to utilise the funds available under District Mineral Fund (DMF) for supplementing and augmenting facilities of medical testing, screening and other requirements in connection with preventing the spread of COVID-19 pandemic as well as treating the patients affected with this pandemic.

RM/KMN

GUJARAT



GUJARAT



CHANDIGARH



MAHARASHTRA



MAHARASHTRA



MAHARASHTRA



PUDUCHERRY



PUDUCHERRY



ODISHA



DADRA, NAGAR HAVELI, DAMAN & DIU



DADRA, NAGAR HAVELI, DAMAN & DIU



DAMAN



TRIPURA



TRIPURA



KARNATAKA



TAMIL NADU



TELANGANA



BIHAR



GOA



GOA



WEST BENGAL



HARYANA



HARYANA



ANDHRA PRADESH



ANDHRA PRADESH



ANDHRA PRADESH



Summary of advisories

24.01.2020: MH&FW Letter No.L-21021/01/2020-PH(1H)-Part dated 20.1.2020 regarding outbreak of Novel Coronavirus (nCOV) in Wuhan City, China was circulated by Bol on 24.1.2020 which directed that all passengers coming from mainland China or who have visited China after 1.1.2020 to be screened.

27.01.2020: MH&FW had forwarded an SOP on 25.1.2020 to be followed by doctors deployed at ICP/Border Check Posts. The same was circulated to all FRROs/CHIOs for compliance.

05.02.2020: All Visas issued to Chinese passport holders, including Regular (sticker) as well as e-Visa issued prior to Feb 05, 2020 was suspended with effect from 5.2.2020 by Bol vide Memo No.75/A3/Health/2020-406 dated 5.2.2020.

27.02.2020: MH&FW vide its email dated 27.2.2020 recommended suspension of Visa on Arrival/VoA facility to Japan and South Korea. Accordingly, the facility of Visa on Arrival to nationals of Japan and South Korea was suspended by Bol vide Memo No.75/A3/Health/2020-557 dated 27.2.2020.

29.02.2020: "Existing Visas/e-Visas issued to Iranian nationals and other foreign nationals who have travelled to Iran on or after February 1, 2020 and who have not yet entered India was suspended with effect from 29.2.2020 by Bol vide Memo No.75/A3/Health/2020-565 dated 29.2.2020.

03.03.2020: All regular (sticker) Visas/e-Visa (including VoA for Japan and South Korea) granted to nationals of Italy, Iran, South Korea, Japan and issued on or before 03.03.2020 and who had not yet entered India, were suspended with effect from 3.3.2020 by Bol vide Memo No.75/A3/Health/2020-571 dated 3.3.2020.

10.03.2020: All regular (sticker) Visas/e-Visa granted to nationals of France, Germany and Spain and issued on or before 11.3.2020 and who had not yet entered India, suspended with effect 10.3.2020 by Bol vide Memo No.75/A3/Health/2020-II-612 dated 10.3.2020.

11.03.2020: All existing visas issued to nationals of any country except those issued to Diplomats, Officials, UN / International organizations, Employment, Project visas were suspended by Bol till April 15, 2020.

This came into effect from 1200 GMT on March 13, 2020 at the port of departure of any foreigner for onward journey to India. The directions were issued by Bol vide Letter No.1/Comm/Bol/2020-80 dated 11.3.2020.

13.3.2020 MHA vide their OM No.25022/12/2007 – Imm dated 13.3.2020 put restrictions on international passengers traffic through Land Check Posts in view of COVID-19. All types of passenger movement through all the Immigration Land Check Posts located at Indo-Bangladesh Border, Indo-Nepal Border, Indo-Bhutan Border and Indo-Myanmar Border suspended w.e.f. 13.3.2020. The directions of MHA was sent to all FRROs/CHIOs by Bol vide email dated 13.3.2020.

13.3.2020 MHA vide OM No.25022/12/2017-Imm dated 13.3.2020 restricted movement through Land ICPs to select ICPs w.e.f. 00.00 hrs 15.3.2020 amending the time instead of with immediate effect of 13.3.2020 to 00.00 hrs 15.3.2020.

14.3.2020 In partial modification, MHA vide OM No.25022/12/2017-Imm dated 14.3.2020 further mentioned that all types of passenger movement at India-Pakistan Border suspended w.e.f. 00.00 hrs 16.3.2020.

16.03.2020: All passengers coming from European Union (Austria, Belgium, Bulgaria, Croatia, Cyprus, Czech Republic, Denmark, Estonia, Finland, France, Germany, Greece, Hungary, Ireland, Italy, Latvia, Lithuania, Luxembourg, Malta, Netherlands, Poland, Portugal, Romania, Slovakia, Slovenia, Spain and Sweden), European Free Trade Association (Iceland, Liechtenstein, Norway and Switzerland), Turkey and United Kingdom have been prohibited from entering India from any of the Land/Air/Seaport ICPs. This restriction shall come into effect from 1200 hrs GMT on March 18, 2020 at the port of first departure, and shall remain till March 31, 2020 and is a temporary measure. Bol sent these directions to all FRROs and CHIOs on 16.3.2020 vide Letter No.1/Comm/Bol/2020-87 dated 16.3.2020.

17.03.2020: GoM conveyed that all passengers coming from Afghanistan, Philippines and Malaysia were prohibited from entering India from any of the Land/Air/Seaport ICPs with effect from 17.3.2020 circulated by Bol vide Memo No.75/A3/Health/2020-II-633 dated 17.3.2020.

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18.03.2020: Any passenger from any destination who has been to European Union, European Free Trade Association, Turkey, United Kingdom, Afghanistan, Philippines and Malaysia on or after 15.02.2020 has been prohibited from entering into India from any of the Land/Air/Seaport ICPs w.e.f. 1200 hrs. GMT on 18.03.2020 at the port of first departure, as per GoM decision. This was conveyed to all FRROs/CHIOs vide Bol Letter No.1/Comm/Bol/2020-90 dated 18.3.2020.

19.03.2020: In accordance with GoM decision of date which was issued vide DGCA Circular-II & Circular-II No.4/1/2020-IR dated 19.3.2020 following point were conveyed to all FRROs/CHIOs by Bol vide Memo No.75/A3/Health/2020-II-650 dated 19.3.2020.

"Visa and travel restrictions would also applied to all passengers who have visited China, Iran and EU, EUFTA, Turkey, UK, Afghanistan, Philippines and Malaysia on or after 15.02.2020 (w.e.f. 1200 GMT of March 18, 2020)."

19.3.2020 MHA vide OM No.25022/24/2020-F-V/F-1 dated 19.3.2020 issued instructions for grant of consular services on gratis basis to foreign nationals presently residing in India affected by travel restrictions due to COVID-19. Accordingly, Bol conveyed to all FRROs/CHIOs vide email dated 19.3.2020 that "Regular visa, e-visa or stay stipulation of all foreign nationals, which have expired or would be expiring during the period from 13.03.2020 (Midnight) to 15.04.2020 (Midnight) would be extended till midnight of 15.04.2020 on 'GRATIS' basis after making online application by the foreigner. Exit of such foreign nationals, if so requested by them during this period, will be granted without levy of overstay penalty."

23.3.2020 MHA vide OM No.25022/12/2017-Imm dated 23.3.2020 conveyed closing of all 107 Immigration Check Posts for all incoming passenger traffic. However, vehicles/trains carrying goods for trade or essential goods and supplies are exempted from this probation along with their crew, driver, helper, cleaner etc. subject to their thorough screening by medical staff for COVID-19. The decision of MHA has been conveyed by Bol to all FRROs & CHIOs vide Memo no.75/A3/Health/2020-II-659 dated 23.3.2020.

Ministry of Home Affairs
Disaster Management Division

3rd Floor, NDCC-II Building,
Jai Singh Road, New Delhi-110001
Dated: 11th March, 2020

ORDER

In exercise of the powers conferred under Section 69 of the Disaster Management Act, 2005, Union Home Secretary being Chairman of the National Executive Committee (NEC) hereby delegates its power under clauses (i) and (ii) of sub-section (2) of Section 10 of the Disaster Management Act, 2005 to Secretary, Ministry of Health and Family Welfare, Government of India to enhance the preparedness and containment of novel Coronavirus (COVID-19) and the other primary matters connected thereto. This order shall be deemed to have come into effect from 17th January, 2020.

(Signature)
Joint Secretary to the Government of India
Tele: 011- 23438096

(Signature)
The Secretary, Ministry of Health and Family Welfare,
Laxmi Bldg in New Delhi.

1/3/20
Anil Kumar, Joint MEC
FDS & HS MHA

A-5

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F No. 6/8/2018-NE.I
Government of India
Ministry of Home Affairs
North East Division

North Block, New Delhi
Dated, the 21 March, 2020

To

The Chief Secretaries, All States and UTs
The DGsP, All States & UTs

Subject: Harassment of people from North East

Sir,

It has come to notice of the Ministry that people from North East have been facing harassment after the occurrence of COVID-19 in the country. There have been cases where people of North East including the athletes and sports persons have been harassed by linking them to COVID-19. This is racially discriminatory, inconvenient and painful to them.

It is requested that all law enforcing agencies in your State/UT may please be sensitised to take appropriate action in cases of harassment when these are reported.

Yours faithfully,



21-3-2020

(R. K. Pandey)
Deputy Secretary(NE-II)
Tel. 23092956

No 40-3/2020-DM-I(A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated 24th March, 2020

ORDER

Whereas, the National Disaster Management Authority (NDMA), is satisfied that the country is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread across the country and that there is a need for consistency in the application and implementation of various measures across the country while ensuring maintenance of essential services and supplies, including health infrastructure;

Whereas in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, the National Disaster Management Authority (NDMA), has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed) directing the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities to take effective measures so as to prevent the spread of COVID-19 in the country;

Whereas under directions of the aforesaid Order of NDMA, and in exercise of the powers, conferred under Section 10(2)(i) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues guidelines, as per the Annexure, to Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions for their strict implementation. This Order shall remain in force, in all parts of the country for a period of 21 days with effect from 25.03.2020.


Home Secretary 24/3/2020

To

1. The Secretaries of Ministries/ Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories
(As per list attached)

Copy to

1. All members of the National Executive Committee.
2. Member Secretary, National Disaster Management Authority.

Guidelines on the measures to be taken by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities for containment of COVID-19 Epidemic in the Country.

1. Offices of the Government of India, its Autonomous/ Subordinate Offices and Public Corporations shall remain closed.

Exceptions:

Defence, central armed police forces, treasury, public utilities (including petroleum, CNG, LPG, PNG), disaster management, power generation and transmission units, post offices, National Informatics Centre, Early Warning Agencies

2. Offices of the State/ Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed.

Exceptions:

- a. Police, home guards, civil defence, fire and emergency services, disaster management, and prisons.
- b. District administration and Treasury
- c. Electricity, water, sanitation
- d. Municipal bodies—Only staff required for essential services like sanitation, personnel related to water supply etc

The above offices (Sl. No 1 & 2) should work with minimum number of employees. All other offices may continue to work-from-home only.

3. Hospitals and all related medical establishments, including their manufacturing and distribution units, both in public and private sector, such as dispensaries, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulance etc. will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted.

4. Commercial and private establishments shall be closed down.

Exceptions:

- a. Shops, including ration shops (under PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
- b. Banks, insurance offices, and ATMs.
- c. Print and electronic media
- d. Telecommunications, internet services, broadcasting and cable services. IT and IT enabled Services only (for essential services) and as far as possible to work from home.
- e. Delivery of all essential goods including food, pharmaceuticals, medical

- f. Petrol pumps, LPG, Petroleum and gas retail and storage outlets.
- g. Power generation, transmission and distribution units and services.
- h. Capital and debt market services as notified by the Securities and Exchange Board of India
- i. Cold storage and warehousing services.
- j. Private security services

All other establishments may work-from-home only.

5. Industrial Establishments will remain closed.

Exceptions:

- a. Manufacturing units of essential commodities.
- b. Production units, which require continuous process, after obtaining required permission from the State Government

6. All transport services – air, rail, roadways – will remain suspended.

Exceptions:

- a. Transportation for essential goods only.
- b. Fire, law and order and emergency services.

7. Hospitality Services to remain suspended

Exceptions:

- a. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and sea crew.
- b. Establishments used/ earmarked for quarantine facilities.

8. All educational, training, research, coaching institutions etc. shall remain closed.

9. All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.

10. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions / gatherings shall be barred.

11. In case of funerals, congregation of not more than twenty persons will be permitted.

12. All persons who have arrived into India after 16.02.2020, and all such persons who have been directed by health care personnel to remain under strict home/ institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec. 188 of the IPC.

1. Section 51 to 60 of the Disaster Management Act, 2005

OFFENCES AND PENALTIES

51. Punishment for obstruction, etc.—Whoever, without reasonable cause —

(a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or

(b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

52. Punishment for false claim.—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

53. Punishment for misappropriation of money or materials, etc.—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

54. Punishment for false warning.—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

55. Offences by Departments of the Government.—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly; unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

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virus, as well as social distance measures, as advised by the Health Department from time to time.

14. In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such incident commander. The Incident Commander will issue passes for enabling essential movements as explained.
15. All enforcing authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods.
16. The Incident Commanders will in particular ensure that all efforts for mobilisation of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
17. Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC (as per Appendix).
18. The above containment measures will remain in force, in all parts of the country, for a period of 21 days with effect from 25.03.2020.


24/3/2020
Union Home Secretary

offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. Penalty for contravention of any order regarding requisitioning.—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. Offence by companies.—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly: Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence. (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section— (a) "company" means any body corporate and includes a firm or other association of individuals; and (b) "director", in relation to a firm, means a partner in the firm.

59. Previous sanction for prosecution.—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. Cognizance of offences.—No court shall take cognizance of an offence under this Act except on a complaint made by— (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by the Authority or Government, as the case may be, or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to

the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

2. Section 188 in The Indian Penal Code

188. Disobedience to order duly promulgated by public servant.—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

Explanation.—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

Illustration

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A, knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

AJAY BHALLA, IAS



A-7 44
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

DO No. 40-3/2020-DM-I(A)

24 March, 2020

Dear Secretary,

The Cabinet Secretary, vide his DO letter dated 22nd and 23rd March 2020, has emphasised the urgent need to take stringent actions to contain the spread of COVID-19. In line with this, several State/UT Governments have issued complete/partial lockdown orders.

2. While steps taken by State/UT Governments are in the right direction, lack of uniformity in the measures adopted as well as in their implementation, may not serve the objective of containing the spread of the virus. Considering the situation. The National Disaster Management Authority (NDMA), in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed), directing the Ministries/ Departments of Government of India, and the State/Union Territory Governments and State/ Union Territory Authorities to take lockdown measures to prevent the spread of COVID-19 in the country.

3. In compliance of the said Order of NDMA, Ministry of Home Affairs (MHA) has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed), under Section 10(2)(1) of the Disaster Management Act, directing the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities to take effective measures for ensuring social distancing so as to prevent the spread of COVID-19 in the country. The Order shall remain in force, in all parts of the country, for a period of 21 days with effect from 25.03.2020.

4. I would like to request the Ministries/ Departments of Government of India and State Governments/Union Territory Administrations, to ensure strict implementation of the above Orders.

5. Action taken on the implementation of these measures will be monitored by MHA and all are requested to kindly send the reports on daily basis.

With kind regards,

Yours sincerely,


(Ajay Kumar) 24/3/20

Secretaries of Ministries/ Departments of Government of India
(as per list enclosed)

AJAY BHALLA, IAS



48
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

DO No. 40-3/2020-DM-I(A)

24 March, 2020

Dear Chief Secretary,

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With kind regards,

Yours sincerely,


24/3/2020
(Ajay Kumar)

Chief Secretaries of All State Governments
(as per list enclosed)

AJAY BHALLA, IAS



46
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

DO No. 40-3/2020-DM-I(A)

24 March, 2020

Dear Advisor,

The Cabinet Secretary, vide his DO letter dated 22nd and 23rd March 2020, has emphasised the urgent need to take stringent actions to contain the spread of COVID-19. In line with this, several State/UT Governments have issued complete/partial lockdown orders.

2. While steps taken by State/UT Governments are in the right direction, lack of uniformity in the measures adopted as well as in their implementation, may not serve the objective of containing the spread of the virus. Considering the situation. The National Disaster Management Authority (NDMA), in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed), directing the Ministries/ Departments of Government of India, and the State/Union Territory Governments and State/ Union Territory Authorities to take lockdown measures to prevent the spread of COVID-19 in the country.
3. In compliance of the said Order of NDMA, Ministry of Home Affairs (MHA) has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed), under Section 10(2)(1) of the Disaster Management Act, directing the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities to take effective measures for ensuring social distancing so as to prevent the spread of COVID-19 in the country. The Order shall remain in force, in all parts of the country, for a period of 21 days with effect from 25.03.2020.
4. I would like to request the Ministries/ Departments of Government of India and State Governments/Union Territory Administrations, to ensure strict implementation of the above Orders.
5. Action taken on the implementation of these measures will be monitored by MHA and all are requested to kindly send the reports on daily basis.

With kind regards,

Yours sincerely,


(Ajay Kumar)

Advisor to the Administrators of Union Territories
(as per list enclosed)

AJAY BHALLA, IAS



47
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

DO No. 40-3/2020-DM-I(A)

24 March, 2020

Dear Administrator,

The Cabinet Secretary, vide his DO letter dated 22nd and 23rd March 2020, has emphasised the urgent need to take stringent actions to contain the spread of COVID-19. In line with this, several State/UT Governments have issued complete/partial lockdown orders.

2. While steps taken by State/UT Governments are in the right direction, lack of uniformity in the measures adopted as well as in their implementation, may not serve the objective of containing the spread of the virus. Considering the situation. The National Disaster Management Authority (NDMA), in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed), directing the Ministries/ Departments of Government of India, and the State/Union Territory Governments and State/ Union Territory Authorities to take lockdown measures to prevent the spread of COVID-19 in the country.


3. In compliance of the said Order of NDMA, Ministry of Home Affairs (MHA) has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed), under Section 10(2)(i) of the Disaster Management Act, directing the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities to take effective measures for ensuring social distancing so as to prevent the spread of COVID-19 in the country. The Order shall remain in force, in all parts of the country, for a period of 21 days with effect from 25.03.2020.

4. I would like to request the Ministries/ Departments of Government of India and State Governments/Union Territory Administrations, to ensure strict implementation of the above Orders.

5. Action taken on the implementation of these measures will be monitored by MHA and all are requested to kindly send the reports on daily basis.

With kind regards,

Yours sincerely,


24/3/2020
(Ajay Kumar)


Administrators of Union Territories
(as per list enclosed)

No. 40-3/2020-DM-I(A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated 25th March, 2020

ORDER

In continuation of Ministry of Home Affairs's Order No. 40-3/2020-DM-I(A) Dated 24th March, 2020 and in exercise of the powers, conferred under Section 10(2) (I) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues an Addendum to guidelines, as Annexed to the said Order issued to Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions for their strict implementation.


25/03/2020
Home Secretary

To

1. The Secretaries of Ministries/ Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories
(As per list attached)

Copy to:

- i. All members of the National Executive Committee.
- ii. Member Secretary, National Disaster Management Authority.

Subject: Addendum to Guidelines annexed to the Ministry of Home Affairs
Order No. 40-3/2020-DM-I(A) dated 24.03.2020

- A. **Addition in exemption to Clause 1:**
- Term treasury includes, Pay & Accounts Offices, Financial Advisers and field offices of the Controller General of Accounts, *with bare minimum staff*.
 - Customs clearance at ports/airports/land border; GSTN; and MCA 21 Registry, *with bare minimum staff*.
 - Reserve Bank of India and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and standalone primary dealers, *with bare minimum staff*.
- B. Under sub clause (b) to clause 2, term treasury include, field offices of the Accountant General, *with bare minimum staff*.
- C. **Addition of sub clause (e), (f) & (g) in exceptions to clause 2:**
- e. Resident Commissioner of States, in New Delhi *with bare minimum staff*, for coordinating Covid-19 related activities and internal kitchens operations.
 - f. Forest offices: Staff/ workers required to operate and maintain zoo, nurseries, wildlife, fire fighting in forests, watering plantations, patrolling and their necessary transport movement.
 - g. Social Welfare Department, *with bare minimum staff*, for operations of Homes for children/ disables/ senior citizens/ destitute/ women/ widows; Observation homes; pensions.
- D. Clause 3 includes veterinary hospitals; pharmacies (including Jan Aushadhi Kendra) and Pharmaceutical research labs.
- E. Sub-clause (b) to Clause 4 includes IT Vendor for banking operations; Banking Correspondent and ATM operation and cash management agencies.
- F. Sub-clause (a) to Clause 4 includes shops for seeds and pesticides.
- G. **Addition of sub clause (h) to Clause 4:**
- h. Data and call Centre *for Government activities only*.
- H. **Sub-clause (a) to clause 5 to read as:**
- a. Manufacturing units of essential goods, including drugs, pharmaceutical, medical devices, their raw material & intermediates.
- I. **Addition of sub clause (c) & (d) to Clause 5:**
- c. coal and mineral production, transportation, supply of explosives and activities incidental to mining operations.
 - d. Manufacturing units of packaging material for food items, drugs, pharmaceutical and medical devices.
- J. **Addition of sub clause (c) & (d) to Clause Sub clause 6:**
- a. Operations of Railways, Airports and Seaports for cargo movement, relief and evacuation and their related operational organisations
 - b. Inter-state movement of goods/cargo for inland and exports.
- K. **Addition of sub clause (c) in exceptions to clause 6:**
- c. Cross land border movement of essential goods including petroleum products and LPG, food products, medical supplies.


Home Secretary

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No. 40-3/2020-DM-I(A)
Government of India
Ministry of Home Affairs

North Block, New Delhi-110001
Dated 27th March, 2020

ORDER

In continuation of Ministry of Home Affairs's Order No. 40-3/2020-DM-I(A) Dated 24th March, 2020 and 25th March and in exercise of the powers, conferred under Section 10(2)(i) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues the 2nd Addendum to the guidelines, as Annexed to the said Order issued to Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions for their strict implementation.


27/03/2020
Home Secretary

To

1. The Secretaries of Ministries/ Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories
(As per list attached)

Copy to:

- i. All members of the National Executive Committee.
- ii. Member Secretary, National Disaster Management Authority.

51

No. 40-3/2020-DM-I(A)
Government of India, Ministry of Home Affairs

Subject: 2nd Addendum to Guidelines annexed to the Ministry of Home Affairs
Order No. 40-3/2020-DM-I(A) dated 24.03.2020

- A. Addition of sub clause (h) & (i) in exceptions to Clause 2
- h. Agencies engaged in procurement of agriculture products, including MSP operations.
 - i. 'Mandis' operated by the Agriculture Produce Market Committee or as notified by the State Government.
- B. Sub-clause (a) in exceptions to Clause 4 includes shops of fertilizers.
- C. Addition of sub clause (l) & (j) in exceptions to Clause 4:
- i. Farming operations by farmers and farm workers in the field.
 - j. 'Custom Hiring Centres (CHC)' related to farm machinery.
- C. Addition of SubClause (e) in exceptions to Clause 5
- e. Manufacturing and packaging units of Fertilisers, Pesticides and Seeds.
- D. Addition of SubClause (e) in exceptions to Clause 6
- e. Intra and inter-state movement of harvesting and sowing related machines like combined harvester and other agriculture/horticulture implements.


27/03/2020
Home Secretary



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DO No. 40-3/2020-DM-I(A)

Date : 29th March, 2020

Dear Chief Secretary,

Kindly refer to my DO letter of even no 24th March 2020 wherein an Order dated 24.03.2020 under Section 10(2)(1) of the Disaster Management Act, 2005 alongwith lockdown measures to be taken by Ministries and Departments of Government of India, and State Governments/Union Territories, to contain the spread of COVID-19 in the country was issued. This was followed by two Addendum Orders dated 25.03.2020 and 27.03.2020 to the guidelines on lockdown measure.

2. The consolidated guidelines, by incorporating changes made through the two Addendums, on the lockdown measure to the Order dated 24.03.2020 is available at https://mha.gov.in/sites/default/files/PR_ConsolidatedGuidelinesofMHA_28032020.pdf.

3. I would further like to clarify that:

- a. With the issue of 1st addendum, transportation of all goods, without distinction of essential and non-essential, have been allowed.
- b. 'Pension' under exemptions to clause 2(g), include pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
- c. Services of Indian Red Cross Society are also included under clause 3.
- d. Groceries include hygiene products such as hand washes, soaps, disinfectants, body wash, shampoos, surface cleaners, detergents and tissue papers, toothpaste / oral care, sanitary pads and diapers, battery cells, chargers etc.
- e. Entire supply chain of milk collection and distribution, including its packaging material is allowed.
- f. News paper delivery supply chain is also allowed under print media.

4. I would also like to inform that the Central Government has also allowed use of SDRF for homeless people, including migrant labourers, stranded due to lockdown measures, and sheltered in the relief camps and other places for providing them food etc., for the containment of spread of Covid-19 virus in the country.

Contd./P-2

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: 2 :

5. MFLA has issued another Order today under the DM Act 2005, for issuing directions to district authorities, for strict implementation of additional measures to stop the movement of migrants and providing them with quarantine facilities, shelters, food etc., and ensuring payment of wages and non- eviction by their landlords. Its strict implementation need to be ensured.

6. District authorities and field agencies may please be informed accordingly so as to avoid any ambiguity at the ground level.

With kind regards,

Yours sincerely,


(Ajay Kumar Bhatia) 29/03/2020

To

Chief Secretaries of
all States

A-11
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No. 40-3/2020-DM-I(A)
Government of India
Ministry of Home affairs
(Disaster Management Division)

3rd Floor, NDCC-II Building,
Jai Singh Road, New Delhi-110001
Dated 26th March, 2020

To

Chief Secretaries/Administrators of
All States/Union Territories
(As per list attached)

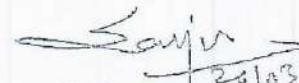
Subject: Clarifications on transportation of Animal feed and fodder with reference to Ministry of Home Affairs Order no No. 40-3/2020-DM-I(A) dated 24th March & 25th March 2020.

Sir/Madam,

Please refer to this Ministry's Order of even no dated 24th March 2020 and 25th March 2020 with the Annexure/ Addendum containing Guidelines on the measures to be taken by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities for containment of COVID-19 Epidemic in the Country.

2. In the Annexure/ Addendum to the aforesaid Orders, under the exceptions to clause 6, transportation of essential goods and inter-state movement of goods have been allowed. However it has come to notice that some states are not allowing inter-state movement of 'animal feed and fodder'. It is hereby clarified that exceptions under clause 6, covers the transportation/ inter-state movement of animal feed and fodder, being the essential items.

3. It is requested that the above clarification may please be disseminated to the field agencies so as to ensure movement of Animal feed and fodder.


26/03/2020
(Sanjeev Kumar Jindal)
Joint Secretary to the Government of India
Tele 011- 23438096

Copy for information to Secretary,
Ministry of Agriculture & Farmers' Welfare
Department of Agriculture, Cooperation & Farmers Welfare
New Delhi.

No. 40-3/2020-DM-I(A)
Government of India
Ministry of Home Affairs

A-12

SS

North Block, New Delhi-110001
Dated 26th March, 2020

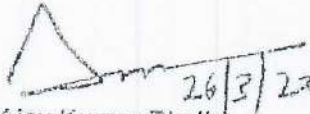
To
Chief Secretaries/Administrators of
All States/Union Territories
(As per list attached)

Subject: Ref: Ministry of Home Affairs Order no. No. 40-3/2020-DM-I(A) Dated 24.03.2020; and 25.03.2020 – issue of Standard Operating Procedure (SOP) for maintaining supply of Essential Goods.

Sir/Madam,

Please refer to Ministry of Home Affairs (MHA)'s Order No. 40-3/2020-D-I(A) dated 24th March, 2020 under the Disaster Management Act, 2005 regarding measures to be taken by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities for containment of COVID-19 Epidemic in the Country.

2. The purpose of these measures is to prevent the spread of COVID-19 epidemic by ensuring social distancing while maintaining supply of essential goods, including health infrastructure and home delivery of food. Accordingly, the guidelines annexed to the said Order, under exception to lockdown measures, specify shops, including ration shops, dealing with food, groceries, fruits and vegetables, dairy and milk products, meat and fish, animal fodder, seeds and pesticides and home delivery of these essential goods shall be encouraged. It is also provided that delivery of all essential goods including food, pharmaceuticals, medical equipment through eCommerce will remain operational. Further, para 15 of the Guidelines provides that all enforcing authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods. It is therefore, important that availability of essential goods is ensured to relieve the hardship faced by people during the period of lockdown. In this regard, Standard operating procedure (SOP) for smooth supply of Essential Goods, is annexed, which may be followed.


26/3/20
(Ajay Kumar Bhalla)
Home Secretary

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- vi. In case of unorganized sector, persons engaged in supply of essential goods may be allowed based on approval/ authorization issued by local authority (ies).
- vii. These commercial entities will ensure that they engage only bare minimum staff to supply essential goods only.
- viii. These facilities shall carry out regular health and sanitation check-up of employees engaged and will provide them with proper protective gear.
- ix. The State Government shall open a 24X7 control room to register complaints/grievances and share these numbers widely.

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No. 33-04/2020-NDM-I
Government of India
Ministry of Home Affairs
(Disaster Management Division)

'C' Wing, 3rd Floor, NDCC-II,
Jai Singh Road, New Delhi
Dated: 28th March, 2020


To
The Chief Secretaries
(All States)

Subject: Item and Norms of assistance under State Disaster Response Fund (SDRF) in the wake of COVID-19 Virus Outbreak.

Sir/Madam,

I am directed to refer this Ministry's letter No: 33-4/2020, dated 14th March 2020 on the above mentioned subject and to say that the existing norms issued vide this Ministry letter no 32-7/2014-NDM-I dated 08.04.2015, under item no 3(a) "Relief Measures - Provision for temporary accommodation, food, clothing, medical care etc." would be applicable to homeless people, including migrant labourers, stranded due to lockdown measures, and sheltered in the relief camps and other places for providing them food etc., for the containment of spread of Covid-19 virus in the country.

Yours faithfully,


28/03/2020

(Sanjeev Kumar Jindal)
Joint Secretary to Government of India
Tel: 23438096

Copy to AS(UT); MHA for making similar provisions for utilization of UT Disaster Response Funds by the Union Territories.

CC for information: PS to HM/MOS(N)/HS/ Secretary (Expenditure).

AJAY BHALLA, IAS



58
Home Secretary,
भारत सरकार
Government of India
North Block,
New Delhi

D.O. No. 40-2/2020-DM-I(A)

21st March, 2020

Dear Chief Secretary,

As you are aware, Hon'ble Prime Minister, during his Address to the Nation on 19.03.2020 on combating COVID-19, requested all citizens to observe 'Janta' curfew (a curfew imposed for the people, by the people, on the people themselves) from 7 AM until 9 PM on this Sunday, the 22nd March 2020. During this curfew, no one apart from those involved with essential services is supposed to venture out of home.

2. Hon'ble Prime Minister has also mentioned that there are many brave people who are in the forefront of fighting the COVID-19 pandemic like medical staff, police, government servants, airline staff, media persons, bus/train/auto operators and those involved in providing home delivery. To pay gratitude to their selfless service to the nation during such trying times, Prime Minister has desired that on March 22 at 5 PM, all citizens should acknowledge and salute their efforts by standing in the balconies or at the doors of their houses and clap or ring bells for five minutes as a show of appreciation.

3. All States and Union Territories are, therefore, requested to widely disseminate the message of the Hon'ble Prime Minister to the community at large. Further, Urban Local Bodies, Panchayati Raj Institutions, Fire Services, Police Services, Civil Defence and Industrial Establishments etc., should be advised to ring a siren at 5.00 pm on 22nd March for intimation of all citizens.

4. Action taken in this regard may please be intimated to this Ministry by email at: dresponse-nero@gov.in.

With regards,

Yours sincerely,


(Ajay Bhalla) 7/3/20

Chief Secretaries/Administrators of
All States/Union Territories
(As per Standard List attached)

AJAY BHALLA, IAS



59
उप सचिव
Home Secretary,
भारत सरकार
Government of India
North Block,
New Delhi

D.O. No. 40-2/2020-DM-I(A)

21st March, 2020

Dear Administrator,

As you are aware, Hon'ble Prime Minister, during his Address to the Nation on 19.03.2020 on combating COVID-19, requested all citizens to observe 'Janta' curfew (a curfew imposed for the people, by the people, on the people themselves) from 7 AM until 9 PM on this Sunday, the 22nd March 2020. During this curfew, no one apart from those involved with essential services is supposed to venture out of home.


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4. Action taken in this regard may please be intimated to this Ministry by email at: dresponse-nerc@gov.in.

With regards,

Yours sincerely,


(Ajay Bhalla) 21/3/20

Chief Secretaries/Administrators of
All States/Union Territories
(As per Standard List attached)

60
AJAY BHALLA, IAS



भारत सरकार
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

D.O. No. 40-2/2020-DM-I(A)

21st March, 2020

Dear Advisor to the Administrator,

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With regards,

Yours sincerely,


(Ajay Bhalla)

Chief Secretaries/Administrators of
All States/Union Territories
(As per Standard List attached)

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THROUGH FAX

No.11034/01/2019-IS-IV (Pt.)
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
(INTERNAL SECURITY - I DIVISION)

North Block, New Delhi.

Date: 21.03.2020

To

1. Chief Secretaries/ACS(Home)/Home Secretaries of all States / UTs
2. Directors General of Police of all States / UTs
3. Commissioner of Police, Delhi.

Madam / Sir

In order to further the efforts for containment of COVID-19, "Janta Curfew" will be observed from 7 AM to 9 PM tomorrow i.e. March 22, 2020. During this period, there will be no railway train services.

2. In view of the above, all precautionary measures may be taken to maintain law and order especially at railway stations and other sensitive locations, to ensure security and maintain peace and public tranquility.

Yours faithfully,



(Srinivasu K)

Deputy Secretary to the Government of India

011-23093508

Copy for information to: PS to HM/ PS to MOS (G)/ PPS to HS/JS (WS & IS-I).

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THROUGH FAX

No.11034/01/2019-IS-IV (Pt.)
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
(INTERNAL SECURITY - I DIVISION)

North Block, New Delhi.
Date: 22.03.2020

To

1. Chief Secretaries/ACS(Home)/Home Secretaries of all States / UTs
2. Directors General of Police of all States / UTs
3. Commissioner of Police, Delhi.

Madam / Sir

In continuation of the measures taken in the wake of COVID - 19, it has been decided by the Ministry of Railways that cancellation of all passenger train services on Indian Railways and Konkan Railway will continue till 24:00 hours on 31.03.2020 (copy of their communication dated 22.03.2020 in this regard is enclosed). Inter-state bus services may also be restricted in several states and other public transportation services may also remain skeletal.

2. In view of the above, all precautionary measures may be taken to maintain law and order especially at railway stations, bus stations and other sensitive locations, to ensure security and maintain peace and public tranquility.

Encl: As Above

Yours faithfully,



(Srinivasu K)

Deputy Secretary to the Government of India
011-23093508

Copy for information to: PS to HM/ PS to MOS (G)/ PPS to HS/JS (WS & IS-I).

IMMEDIATE

63

No.11034/01/2020-IS-IV
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
(INTERNAL SECURITY-I DIVISION)

North Block, New Delhi
Dated 24th March 2020

To,

1. Chief Secretaries/ Advisors to Administrators (all States/UTs)
2. DsGP (all States/UTs)/ Commissioner of Police, Delhi

Subject: Ensuring unhindered movement of essential goods and services in the State/UTs during COVID-19 lockdown-reg

Sir/ Madam

I am directed to refer to this Ministry's letter of even number dated 24.3.2020 and state that all States/UTs are actively enforcing social distancing and isolation for COVID-19 through lockdown/ prohibitory measures with exemptions *inter-alia* for supply chain and transportation of essential goods and services in and out of the State.

While it is imperative to successfully implement the notified lockdown/ restrictions, it is also necessary to ensure the unhindered operation of manufacturing, processing, transportation, distribution, storage, trade/ commerce and logistics related to all services/ establishments and commodities required for the delivery of essential services, which have been exempted under the various prohibitory orders.

In order to ensure that these provisions are seamlessly available at ground level it would be necessary for each State/UT to set-up a 24*7 Control Room/Office with Helplines (at State/ District level) to address any grievance or undue problems faced by the providers of Goods/Services including during inter-state movement. A Nodal Officer at State, may be appointed to coordinate with the District Administration / Police in this matter. This is necessary to ensure continuity of supply chain for essential commodities, several of which may be of perishable nature.

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It may also be necessary to lay down a Standard Operating Protocol for unhindered operation of aforesaid essential services/ establishments and commodities including appointment of nodal officers at inter-state borders, issue of vehicular passes/ e passes etc.

The State Helpline facility may be also made available to ensure adequate protection to Essential Service providers/ Government or PSU employees/ Healthcare workers engaged in providing essential services or requisitioned for administrative exigencies, in each State/UT from any unwanted stigmatization by any local persons on any grounds, including their working in an exposed environment (like hospitals, public facilities, essential service facilities etc).

2. In view of the above, it is accordingly requested to issue suitable directions to set-up a Nodal Control Room/ Office with Helplines in the State and appoint a Nodal Officer immediately. The details of such Helpline number may be given wide publicity in the State/UT concerned. It is also requested to share the details of the Nodal Officer and Helpline number with Central Control Room in MHA.

Yours faithfully,



(Srinivasu Kollipaka)

Deputy Secretary to the Government of India

011-23093508

Copy for information to: PS to HM/PS to MOS (G)/PPS to HS/JS (IS-I & WS)

A-18
THROUGH FAX 65

No.11034/01/2020-IS-IV
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
(INTERNAL SECURITY-I DIVISION)

North Block, New Delhi
Dated 24th March 2020

To,

1. Chief Secretaries/ Advisors to Administrators (all States/UTs)
2. DsGP (all States/UTs)/ Commissioner of Police, Delhi

Madam/Sir,

In the wake of the orders that have been issued under the Disaster Management Act, 2005, there are possibilities of rumour mongering, including those relating to shortage of food and other essential services and commodities.

2. In this context, it is imperative that all State Governments and Union Territory Administrations take necessary steps to suitably publicise through all available means that food, medical, and civil supplies, and other essential services will be maintained and there are adequate supplies available in the country.

3. It is also requested that provisions of the Guidelines issued in this regard, on the measures to be taken for containment of COVID-19 epidemic in the country, as annexure to MHA Order No. 40-3/2020-D dated 24.03.2020 may be suitably disseminated amongst the public. All measures may be taken to allay apprehensions and maintain peace and tranquillity.

Yours faithfully,

- sd -

(Srinivasu Kollipaka)
Deputy Secretary to the Government of India
011-23093508

Copy for information to: PS to HM/PS to MOS (G)/PPS to HS/JS (IS-I & WS)

AJAY BHALLA, IAS



सत्यमेव जयते

A-19 66
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

D.O No. 11034/01/2020-IS-IV

Dated 27th March 2020

Dear Chief Secretary,

Kindly refer to our discussions regarding a large number of migrant agricultural labourers, industrial workers and other unorganized sector workers etc. who are being forced to return to their domicile states or are trying to do so. Considering the overall scenario including prevention of spread of COVID 19 and lack of transportation facilities, States and UTs may ensure that such incidents are avoided, through strict measures. I am aware that States and UTs are taking various steps in this regard but restlessness still persists among the workers in unorganized sector, particularly the stranded migrant workers. This needs to be handled urgently and sensitively to stem their exodus from their existing locations, as also prevent any disruption to law and order.

In this context, facilities for providing food and shelter to the migrant labourers and the homeless is an area of concern. Options for providing shelters may be explored rigorously through existing infrastructure etc. immediately. States in their disaster management plans have identified relief shelters etc. Their suitability may be explored. We may have to be prepared for continuing this facility for a longer period, hence, requirements for drinking water, sanitation, common kitchen, storage etc., in the shelters, may also be kept in mind.

Provision of food packets to the vulnerable groups can be explored through various means including spare capacities in prison kitchens, NGOs (including large scale meal providers such as mid-day meal scheme vendors), IRCTC facilities, religious organizations, CSR efforts etc. after examining their suitability. Measures taken by Government including provision of free food grains and other essential items through the public distribution system may be brought to their notice and its distribution streamlined.

Similarly, steps may be taken to ensure that other categories such as students, working women hostel inmates etc., are also allowed to continue in their existing facilities with all precautions. It is necessary that hotels, rented accommodation etc., continue to remain open and functional and delivery of essential services be streamlined.

Page.2/-


I am sharing the helpline numbers set up by various States and UTs for public. States/UTs may generate awareness about their helplines as also the measures being taken by them.

With appropriate enforcement measures, instructions to employers, provision of facilities for food and shelter, smooth delivery of essential goods and services, and percolation of these instructions to the field level, we should be able to timely and successfully address the above issues.

with regards,


Encl : As above

Yours sincerely,


(AJAY KUMAR BHALLA)

To,
✓ The Chief Secretaries (All States)

- Copy to,
- 1. DGPs (All States)
 - 2. Commissioner of Police, Delhi


(AJAY KUMAR BHALLA)

AJAY BHALLA, IAS



A-20 68
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

D.O No. 11034/01/2020-IS-IV

Dated : 28th March 2020

Dear Chief Secretary,

I am writing in continuation to my DO letter of even number dated 27th March, 2020, and our continuous discussion regarding the problem of migrant workers/pilgrims etc. who are returning to their domicile states or trying to do so during this lockdown period. I appreciate the efforts being made by all the States and Union Territories. However given the number of people on the roads, we face a mammoth challenge. While we are establishing relief camps and making arrangement for food etc., I would like to once again reiterate that it is imperative that the information in this regard is disseminated effectively to these vulnerable groups. This is important so that they get a sense of security.

2. Public address systems and all other means of communication, including through volunteers, NGOs and technology, should be extensively used to disseminate precise information on the location of the relief camps and the facilities being made available, in their language. They may also be made aware of the relief package under the Pradhan Mantri Garib Kalyan Yojana and measures being taken by the State Government/ UT Administration. This will stem their flow and encourage people to desist from moving. As some people are moving on highways, setting up of tented accommodation could also be considered along the highways, so that they can easily move into these shelters.

3. While setting up temporary shelters, care must be taken to ensure that these persons will stay in the relief camps till the lockdown orders are in place. Further the shelters are to be organised, keeping in view various precautions including social distancing.

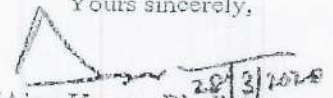
4. Medical check up drives should also be conducted in these camps in order to separate cases requiring quarantine or hospitalisation.

5. MHA vide MHA letter no. 33-04/2020-NDM-I dated 28th March, 2020 has also authorised the use of the State Disaster Response Fund for providing such relief measures.

6. I am sure, with these additional measures, we may able to convince the migrant workers and homeless people to stay back where they are and wherever required, in the relief camps set up by the State/District administration.

With regards,

Yours sincerely,


(Ajay Kumar Bhalla)

To
Chief Secretaries (All States)

Copy to :

BGP: (All States)

AJAY BHALLA, IAS



69
गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

D.O No. 11034/01/2020-IS-IV

Dated : 28th March 2020

Dear Adviser,

I am writing in continuation to my DO letter of even number dated 27th March 2020, and our continuous discussion regarding the problem of migrant workers/pilgrims etc. who are returning to their domicile states or trying to do so during this lockdown period. I appreciate the efforts being made by all the States and Union Territories. However given the number of people on the roads, we face a mammoth challenge. While we are establishing relief camps and making arrangement for food etc., I would like to once again reiterate that it is imperative that the information in this regard is disseminated effectively to these vulnerable groups. This is important so that they get a sense of security.

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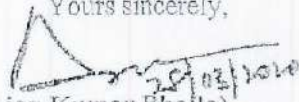
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With regards,

Yours sincerely,

(Ajay Kumar Bhalla)

To

Advisers to Administrators (all UTs)

Copy to :

DGPs (All UTs)

जी. वी. वी. शर्मा, आ.प्र.से.
सदस्य सचिव
G. V. V. Sarma, IAS
Member Secretary



A-24
70
भारत सरकार
गृह मंत्रालय
राष्ट्रीय आपदा प्रबंधन प्राधिकरण
Government of India
Ministry of Home Affairs
National Disaster Management Authority

NO.1-137/2018-Mit.1 dated 28th March, 2020

To All State/UT Relief Commissioners/SDMAs

Sir,

1. Kind attention is invited to the decisions of the video conferences held under the chairmanship of Members of NDMA regarding the role of SDMAs/DDMAs in handling Covid-19 pandemic.

2. We need note that while medical and pharmacological response activities are performed by the State health departments under the guidance of Ministry of Health and Family Welfare, the aspects of Situation Awareness and Resource Awareness have to be handled by the SDMAs and DDMAs, like we do in any other disaster. The response activities have to be coordinated in a planned manner with this awareness.

3. Following measures are suggested for SDMAs/SEOCs for adoption and immediate implementation:

(a) Functioning of SEOC/DEOCs:

- Should be the nodal point of information and management of the disaster, with particular reference to non-medical matters.
- Should be manned 24x7.
- **Flow of information:**
 - o Should be in constant communications with Districts and below.
 - o Receive, analyse, collate and disseminate information to all stakeholders in time. This information needs to flow both horizontally as well as vertically.
 - o Send a Situation Report to NDMA as per the specified frequency and format.
- **Dedicated Means of Communication:** SEOCs should have their own dedicated email ids.
- **Contact details of DDMAs:** States/SEOCs must share the contact details of the nodal officer in every DDMA with the MHA and NDMA forthwith, to facilitate assistance in case of local emergencies.

(b) Inter-agency Coordination: The SDMA, using information provided by the SEOC, should be the nodal agency for inter-agency coordination on non-medical aspects of disaster response for Covid 19.

(c) Community Awareness: Much work needs to be done to improve community awareness, while implementing the social distancing order. Additionally, awareness of details of Government orders and schemes need to be actively percolated especially to the weaker sections of the society as well as to migrant labourers and tourists who may be stranded.

सदस्य सचिव, राष्ट्रीय आपदा प्रबंधन प्राधिकरण, नई दिल्ली-110029

Member Secretary, National Disaster Management Authority, New Delhi-110029.

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(d) **Proactive planning:** The SDMAs/Relief Commissioners need to anticipate emerging criticalities and undertake proactive measures. They should share preparedness plans as they are evolved, the action taken and envisioned, gaps in the response, assistance needed from central agencies, etc.

(e) **Coordination with NGOs:** Civil society and a number of NGOs have come forward to help. They need to be facilitated in their endeavour, and their efforts coordinated and used optimally in order to achieve synergy. Frequent communication and coordination is therefore required with them. Relevant information must be shared with them.

(f) **Coordination with Industry:** The industry has come forward in a big way to help. They lack guidance and information on what is needed and where. Close coordination needs to be established to facilitate CSR activities and manufacturing/supply of critical items that may be helpful to combat the challenge.

(g) **Coordination with neighbouring States:** A number of inter-state issues are being referred to MHA for resolution. Proactive coordination with neighbouring States, particularly at State-to-State and contiguous District levels, will help resolve these problems faster.


(h) **Issues relating to migrant workforce and stranded tourists:** SEOC must act as a single point of contact on all migrant workforce related issues. These persons must be taken care of as per the NDMA Guidelines for temporary shelters, with the modification of maintaining physical distance of at least one metre between any two persons. NDMA guidelines on Minimum Standards of Relief should be adhered to.

(i) **Humane Approach:**

It is recommended that the Police and the administration adopt a humane approach in dealing with the public, particularly those who are left adrift by the lockdown. Enforcement of laid down restrictions must be tempered with compassion and a sense of duty of care for our citizens. There is also a need to ensure communicating that contacting COVID-19 must not be treated as a stigma.

(j) **Health and Well-being - Personnel of the Administration:** This is of paramount importance. While performing their duties, all officers and staff must follow the 'do's and don't's' for preventing the spread of COVID-19. Their behaviour should be a model for the general public to emulate.

It is hoped that these issues will receive your utmost attention. We shall be happy to receive feedback.

Yours faithfully,

26/05/2020

जी. वी. वी. शर्मा, भा.प्र.से.
सदस्य सचिव
G. V. V. Sarma, IAS
Member Secretary



A-22
72
भारत सरकार
गृह मंत्रालय
राष्ट्रीय आपदा प्रबंधन प्राधिकरण
Government of India
Ministry of Home Affairs
National Disaster Management Authority

No. 1-137/2018-Mit.1 dated 29th March, 2020

To

Chief Secretaries of all States/ Administrators of UTs

Sub: Firm measures to combat Covid-19

Sir,

It is seen that despite efforts to ensure full compliance to the Government Orders vide No. 40-3/2020-DM-1(A) dated 24th March, 2020, some labourers/ pilgrims could not be retained where they were. Reports regarding movement of such persons across different States are being received. It is to be noted that significantly large number of persons in similar category have been successfully retained in different States, by combined efforts of risk communication, ensuring that the employer does not deduct or defer the pay or wages, ensuring that the landlord does not vacate or demand rent during this hour of distress etc. It is therefore cautioned that a few deviations should not be allowed to be a cause for dilution of the efforts of authorities who have ensured compliance in large cases. In view of this, it is reiterated that the people in these categories must be looked after, while maintaining physical distance of at least one metre from one another, in temporary shelters. They must be got medically examined and the persons requiring separate treatment must be dealt with as required.

2. In order to ensure that the basic objective of the national social distancing order is not defeated and in order to reduce risk of virus transmission, it is requested that the following measures must be taken in respect of those migrant labourers or pilgrims who have already arrived from other States to your State.

- i. District Administration must use public address system and communicate with these persons regarding steps being taken by the administration for their welfare and regarding do's and don'ts to be followed. Visible police presence at all alighting points must be ensured.
- ii. Medical officers must be deployed to conduct screening of the arriving persons at identified locations so that all are covered without fail.
- iii. Those without any risk factors would be sent for quarantine, after explaining to them clearly and after noting their details including mobile phone numbers. Strict quarantine facilities of two weeks duration may be geared up accordingly at all the temporary shelters.
- iv. In the identified locations, NDMA guidelines on temporary shelters may be followed by treating these persons as disaster-affected persons, by maintaining minimum physical distance of one metre between persons.
- v. High risk persons will be dealt with as required as per their medical condition.
- vi. A firm system of tracking the well being of all the migrant labourers or pilgrims who have arrived from other States must be put in place, while taking care to avoid stigma or ill-feeling.

3. No further migration be permitted and the existing orders be implemented strictly.

4. Action taken may be intimated.

Yours faithfully,


G. V. V. Sarma

No. 33-4/2020-NDM-I
Government of India
Ministry of Home Affairs
(Disaster Management Division)

C-Wing, 3rd Floor, NDCC-II
Jai Singh Road, New Delhi-110001
Dated 14.03.2020

To
The Chief Secretaries
(All States)

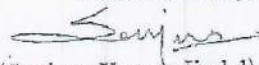
Subject: Items and Norms of assistance from the State Disaster Response Fund
(SDRF) in wake of COVID-19 Virus Outbreak

Sir/Madam

I am directed to refer this Ministry's letter No. 32-7/2014 dated 8th April, 2015 on the above mentioned subject.

2. The Central Government, keeping in view the spread of COVID-19 Virus in India and the declaration of COVID-19 as pandemic by the World Health Organisation (WHO), by way of a special one time dispensation, has decided to treat it as a notified disaster for the purpose of providing assistance under SDRF. A list of items and norms of assistance for containment of COVID-19 Virus in India, eligible from SDRF is annexed.

Yours faithfully,


(Sanjeev Kumar Jindal)

Joint Secretary to Government of India
Tel: 23438096

Copy to AS(UT), MHA for making similar provisions for utilization of UT Disaster Response Funds by the Union Territories.

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List of items & norms of assistance from State Disaster Response Fund (SDRF) in the wake of COVID-19 virus outbreak

Sl. No.	ITEMS	NORMS OF ASSISTANCE
1.	Ex-Gratia payment to families of deceased persons.	Rs.4.00 lakh per deceased person including those involved in relief operations or associated in response activities, subject to certification regarding cause of death from appropriate authority.
2.	Covid-19 positive person requiring hospitalization.	Cost of hospitalization for managing COVID-19 patient at rates fixed by the State Government.
3.	Measures for quarantine, sample collection and screening: (a) Provision for temporary accommodation, food, clothing, medical care, etc. for people affected and sheltered in quarantine camps (other than home quarantine) or for cluster containment operations. (b) Cost of consumables for sample collection. (c) Support for checking, screening and contact tracing.	As per actual expenditure and as per the assessment of need by State Executive Committee (SEC), to ensure the effective containment of outbreak for a period upto 30 days. The SEC will decide the number of quarantine camps, their duration and the number of persons in such camps. <i>This period can be extended by the SEC beyond the prescribed limit subject to condition that expenditure on this account should not exceed 25% of SDRF allocation for the year.</i> Medical care may also be provided from National Health Mission (NHM).
4.	Procurement of essential equipments/labs for response to COVID-19: a) Cost of setting up additional testing laboratories within the Government and the cost of consumables. b) Cost of personal protection equipment for healthcare, municipal, police and fire authorities. c) Cost of Thermal Scanners, ventilators, air purifiers, and consumables for Government hospitals.	Expenditure is to be incurred from SDRF only (and not from NDRF), as assessed by the State Executive Committee (SEC) to strengthen the surveillance and control measures against COVID-19 virus outbreak. Total expenditure on equipment should not exceed 10 % of the annual allocation of the SDRF

Note:- 1. SEC shall ensure overall oversight mechanism so that no duplication takes place with reference to other Government schemes.

2. Any amount spent by the State for COVID-19, over and above the ceiling, shall be borne out of the resources of the State Government and not from SDRF.

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No. 33-4/2020-NDM-I
Government of India
Ministry of Home Affairs
(Disaster Management Division)

C-Wing, 3rd Floor, NDCC-II
Jai Singh Road, New Delhi-110001
Dated 14.03.2020


To
The Chief Secretaries
(All States)

Subject: Items and Norms of assistance from the State Disaster Response Fund
(SDRF) in wake of COVID-19 Virus Outbreak

Sir/Madam

I am directed to refer this Ministry's letter No. 33-4/2020-NDM-I dated 14th March 2020 on the above mentioned subject and to enclose herewith *partially modified* list of items and norms of assistance for containment of COVID-19 Virus in India, eligible from SDRF.

Yours faithfully,


(Sanjeev Kumar Jindal)

Joint Secretary to Government of India
Tel: 23438096

Copy to AS(UT), MHA for making similar provisions for utilization of UT Disaster Response Funds by the Union Territories.

CC for information: PS to HM/MOS(N)/HS

**Annexure to Ministry of Home Affairs letter No. 33-4/2020-NDM-I dated 14.03.2020
Modified List of items & norms of assistance from State Disaster Response Fund
(SDRF) in the wake of COVID-19 virus outbreak**

Sl. No.	ITEMS	NORMS OF ASSISTANCE
1.	<p>Measures for quarantine, sample collection and screening:</p> <p>(a) Provision for temporary accommodation, food, clothing, medical care, etc. for people affected and sheltered in quarantine camps (other than home quarantine) or for cluster containment operations.</p> <p>(b) Cost of consumables for sample collection.</p> <p>(c) Support for checking, screening and contact tracing.</p>	<p>As per actual expenditure and as per the assessment of need by State Executive Committee (SEC), to ensure the effective containment of outbreak for a period upto 30 days. The SEC will decide the number of quarantine camps, their duration and the number of persons in such camps.</p> <p><i>This period can be extended by the SEC beyond the prescribed limit subject to condition that expenditure on this account should not exceed 25% of SDRF allocation for the year.</i></p> <p>Medical care may also be provided from National Health Mission (NHM).</p>
2.	<p>Procurement of essential equipments/labs for response to COVID-19:</p> <p>a) Cost of setting up additional testing laboratories within the Government and the cost of consumables.</p> <p>(b) Cost of personal protection equipment for healthcare, municipal, police and fire authorities.</p> <p>(c) Cost of Thermal Scanners, ventilators, air purifiers, and consumables for Government hospitals.</p>	<p>Expenditure is to be incurred from SDRF only (and not from NDRF), as assessed by the State Executive Committee (SEC) to strengthen the surveillance and control measures against COVID-19 virus outbreak.</p> <p>Total expenditure on equipment should not exceed 10 % of the annual allocation of the SDRF</p>

Note:-

- SEC shall ensure overall oversight mechanism so that no duplication takes place with reference to other Government schemes.
- Any amount spent by the State for COVID-19, over and above the ceiling, would be borne out of the resources of the State Government and not from SDRF.

[Handwritten signature]

AJAY BHALLA, IAS



गृह सचिव
Home Secretary
भारत सरकार
Government of India
North Block,
New Delhi

DO No. 40-3/2020-DM-I(A)

Date : 29th March, 2020

Dear *Chief Secretary,*

Kindly refer to my DO letter of even no 24th March 2020 wherein an Order dated 24.03.2020 under Section 10(2)(1) of the Disaster Management Act, 2005 alongwith lockdown measures to be taken by Ministries and Departments of Government of India, and State Governments/Union Territories, to contain the spread of COVID-19 in the country was issued. This was followed by two Addendum Orders dated 25.03.2020 and 27.03.2020 to the guidelines on lockdown measure.

2. The consolidated guidelines, by incorporating changes made through the two Addendums, on the lockdown measure to the Order dated 24.03.2020 is available at https://mha.gov.in/sites/default/files/PR_ConsolidatedGuidelinesofMHA_28032020.pdf.

3. I would further like to clarify that:

- a. With the issue of 1st addendum, transportation of all goods, without distinction of essential and non-essential, have been allowed.
- b. 'Pension' under exemptions to clause 2(g), include pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
- c. Services of Indian Red Cross Society are also included under clause 3.
- d. Groceries include hygiene products such as hand washes, soaps, disinfectants, body wash, shampoos, surface cleaners, detergents and tissue papers, toothpaste / oral care, sanitary pads and diapers, battery cells, chargers etc.
- e. Entire supply chain of milk collection and distribution, including its packaging material is allowed.
- f. News paper delivery supply chain is also allowed under print media.

4. I would also like to inform that the Central Government has also allowed use of SDRF for homeless people, including migrant labourers, stranded due to lockdown measures, and sheltered in the relief camps and other places for providing them food etc., for the containment of spread of Covid-19 virus in the country.

Contd./P-2

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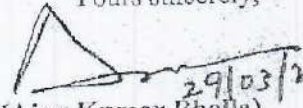
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5. MHA has issued another Order today under the DM Act 2005, for issuing directions to district authorities, for strict implementation of additional measures to stop the movement of migrants and providing them with quarantine facilities, shelters, food etc., and ensuring payment of wages and non-eviction by their landlords. Its strict implementation need to be ensured.

6. District authorities and field agencies may please be informed accordingly so as to avoid any ambiguity at the ground level.

With kind regards,

Yours sincerely,

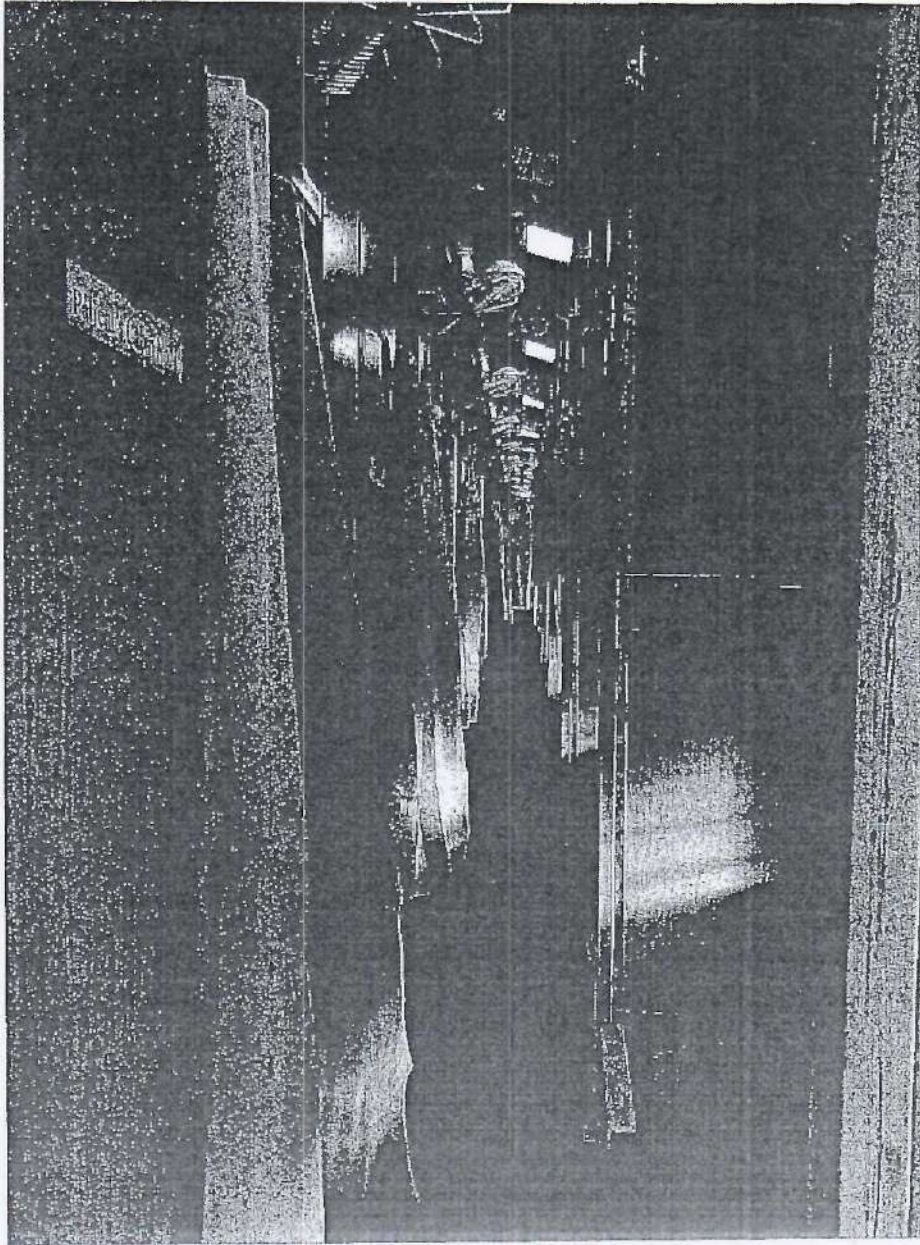

(Ajay Kumar Bhatta) 29/03/2020

To

Chief Secretaries of
all States



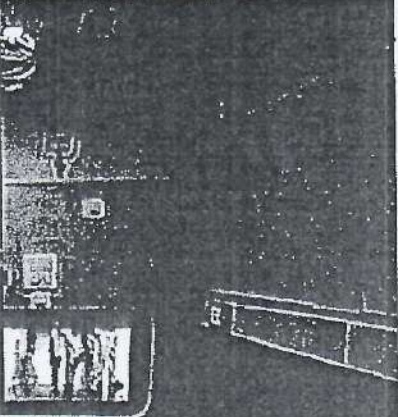
80



BRILLIANT!

RAILWAYS TO CONVERT 637 COACHES INTO COVID-19 QUARANTINE FACILITIES

- Railways will convert these coaches into quarantine wards with medical facilities
- Food & 24/7 electricity will be provided to the quarantined patients within the ward
- Railways has identified around 637 coaches across 17 different zones for conversion



AN INNOVATIVE SOLUTION TO EASE THE POTENTIAL BURDEN ON INDIA'S MEDICAL INFRASTRUCTURE

